

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. +486

TO BE ANSWERED ON WEDNESDAY, THE 5th FEBRUARY, 2020

Fast Track Courts

**+486. SHRI PRADEEP KUMAR SINGH:
SHRIMATI RATHVA GITABEN VAJESINGBHAI:
SHRI PARBATBHAI SAVABHAI PATEL:
SHRI NARANBHAI KACHHADIYA:**

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) whether number of crimes against women is increasing in India for which not only strict law but fast judicial process is also necessary;
- (b) if so, whether Government has established fast track courts in the country for this purpose;
- (c) whether the said courts are operating smoothly in all States, if so, the details thereof;
- (d) whether all States are covered under these courts and the number of such courts, if so, the details thereof; and
- (e) whether the said courts are able to provide justice, if so, the details thereof?

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) to (e): A comparison of Crime rate of various Crime heads on Crimes against women in the last three years shows no uniform trend. To ensure strict law, the Union of India has enacted the Criminal Law (Amendment) Act, 2012 and 2018. As a measure of fast judicial process for dealing specific natured cases viz. cases of heinous nature, cases pertaining to women, children, senior citizen and other vulnerable sections and civil cases of property disputes pending for more than five years, the proposal of Union of India for setting up of 1800 Fast Track Courts

(FTCs) at the cost of Rs. 4144 crore during 2015-20 had been endorsed by the 14th Finance Commission. The Commission urged State Governments to utilise enhanced fiscal space provided through tax devolution (32% to 42%). At present there are 828 numbers of FTCs functional in the country. The status of FTCs as on 31.12.2019 is given at Annexure -I

In furtherance to the Criminal Law (Amendment) Act, the Union of India has finalized a scheme in August 2019 for setting up of 1023 Fast Track Special Courts (FTSCs) across the Country for expeditious disposal of cases related to rape and Prevention of Children against Sexual Offenses (POCSO) Act. Accordingly, States/UTs Government have been communicated. 26 States/UTs have consented and joined the Scheme in favour of whom Central share amounting to Rs. 99.35625 Cr. have been released till date. Status of FTSCs is given at Annexure-II.

Annexure-I Referred in Reply to Lok Sabha Question No. +486 for 05/02/2020

Status of Fast Track Court as on 31/12/2019

S.NO.	Updation as on 31.12.2019	NO. OF Court Functional 2019.	Number of Cases at the beginning of Quarter (01.10.2019 to 31.12.2019)	Number of Cases registered during Quarter (01.10.2019 to 31.12.2019)	NO. OF CASES disposed during Quarter (01.10.2019 to 31.12.2019)	NO. OF CASES PENDING AS ON 31.12.2019
	NAME OF THE STATES/UTS					
1	Andhra Pradesh, Amravati	21	6555	635	427	6763
2	Guwahati High Court	0	0	0	0	0
i	Assam	19	8144	1283	1319	8108
ii	Arunachal Pradesh	0	0	0	0	0
iii	Mizoram	2	161	72	79	154
iv	Nagaland	0	0	0	0	0
3	Bombay High Court	91	91118	46152	29779	107491
i	Goa	0	0	0	0	0
ii	Daman & Diu	0	0	0	0	0
iii	Dadar & Nagar Haveli	0	0	0	0	0
4	Chhattisgarh	38	5030	2848	996	6882
5	Calcutta High Court(WB+A&N)	88	48580	4214	3071	49723
6	Delhi	10	4024	412	226	4210
7	Gujarat	0	0	0	0	0
8	Punjab & Haryana High Court					
i	Haryana	6	863	223	162	924
ii	Punjab	0	0	0	0	0
iii	Chandigarh	0	0	0	0	0
9	Patna	57	21483	2616	1789	20774
10	Himachal Pradesh	0	0	0	0	0
11	Jammu & Kashmir	5	851	45	20	876

12	Jharkhand	0	4471	452	430	4632
13	Kerala	0	0	0	0	0
i	Lakshadweep	0	0	0	0	0
14	Karnataka	0	0	0	0	0
15	Madhya Pradesh	0	0	0	0	0
16	Manipur	4	213	16	19	210
17	Meghalaya	0	0	0	0	0
18	Odisha	0	0	0	0	0
19	Rajasthan	0	0	0	0	0
20	Sikkim	1	7	7	8	6
21	Tamil Nadu High Court(TN+Pudducherry)	74	5762	962	688	6036
22	Tripura	11	849	100	38	937
23	Telangana	29	11226	3666	4942	9950
24	Uttar Pradesh	368	417744	58417	71034	405127
25	Uttrakhand	4	0	650	83	567
	Total	828	627081	122770	115110	633370

**Annexure-II referred in reply to Lok Sabha Unstarred Question No. +486 for 05.02.2020
Status of Fast Track Special Courts (FTSCs) as on date**

Sl No.	States/UTs	Total No. of FTSCs in the State/UT as per the Scheme	Total cost @ Rs.0.75 cr	State share in cr	Central share in cr	Funds released so far Rs. in Cr.
1	Andhra Pradesh	18	13.5	5.4	8.1	0.3
2	Bihar	54	40.5	16.2	24.3	2.025
3	Chhattisgarh	15	11.25	4.5	6.75	1.6875
4	West Bengal	123	92.25	36.9	55.35	
5	A& N Islands	1	0.75	0	0.75	
6	Delhi	16	12	4.8	7.2	0.9 + 0.9
7	Gujarat	35	26.25	10.5	15.75	3.9375
8	Assam	27	20.25	2.025	18.225	0.5625 + 1.125
9	Aru. Pradesh	3	2.25	0.225	2.025	
10	Mizoram	3	2.25	0.225	2.025	0.50625
11	Nagaland	1	0.75	0.075	0.675	0.3375
12	Maharashtra	138	103.5	41.4	62.1	31.05
13	Goa	2	1.5	0.6	0.9	
14	Hima. Pradesh	6	4.5	0.45	4.05	0.16875
15	J&K	4	3	0.3	2.7	
16	Jharkhand	22	16.5	6.6	9.9	4.95
17	Karnataka	31	23.25	9.3	13.95	6.975
18	Kerala	56	42	16.8	25.2	6.3
19	Madhya Pradesh	67	50.25	20.1	30.15	15.075
20	Manipur	2	1.5	0.15	1.35	0.675
21	Meghalaya	5	3.75	0.375	3.375	0.28125
22	Odisha	45	33.75	13.5	20.25	5.4
23	Punjab	12	9	3.6	5.4	1.35
24	Haryana	16	12	4.8	7.2	1.8
25	Chandigarh	1	0.75	0	0.75	0.1875
26	Rajasthan	45	33.75	13.5	20.25	5.85
27	Tamil Nadu	14	10.5	4.2	6.3	0.525
28	Tripura	3	2.25	0.225	2.025	1.0125
29	Telangana	36	27	10.8	16.2	1.35
30	Uttar Pradesh	218	163.5	65.4	98.1	2.775
31	Uttarakhand	4	3	0.3	2.7	1.35
	Total	1023	767.25	293.25	474	99.35625